

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

RA/22/2000 in  
**O.A.NO.** /160 of 1992  
**T.A.NO.**

**DATE OF DECISION** 31<sup>st</sup> March 2000

Popatlal L. Jani

**Petitioner**

Mr. A.G. Vyas

**Advocate for the Petitioner [s]**

**Versus**

Union of India & Others

**Respondent**

-- **Advocate for the Respondent [s]**

**CORAM**

**The Hon'ble Mr.**

V. Ramakrishnan, Vice Chairman

**The Hon'ble Mr.**

A.S. Sanghavi, Member (J)

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ? ✓
2. To be referred to the Reporter or not ? ✓
3. Whether their Lerdships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ? ✓

Popatlal L.Jani  
Age- Adult- Profession Retd.,  
Address: E/10 Vidyanagar Society  
Delvada Road, Una (Sorath)  
District Junagadh.

Applicant

Advocate: Mr.A.G.Vyas -

Versus

1. The Union of India, through  
The Director General Post Offices  
and Chairman of the Postal Board  
New Delhi.
2. The Post Master General  
Gujarat Circle, Ashram Road  
Ahmedabad.
3. The Director of Postal Services  
Rajkot Region  
Rajkot.
4. The Superintendent of Post Offices  
Junagadh Division  
Junagadh.

Respondents-

Advocate- --

ORDER

IN

Dated 31<sup>st</sup> March 2000

R.A./22/2000 in  
O.A./160 of 1992

Per Hon'ble Mr.V.Ramakrishnan, Vice Chairman:

The Review Applicant who is the Original Applicant in OA/160/92 has sought for review of this Tribunal's order dated 24.8.92 dismissing the O.A. on the ground that the application was barred by limitation.

2. The present R.A. was filed in Septr.1999 and was under objection for some months and has been

registered only on 23.3.2000 on removal of objections. There is an M.A. for condonation of delay. In the M.A. it is stated that the applicant was not present before the Tribunal at the relevant time and he was not aware of the progress of the O.A. and he was expecting his advocate would be conducting the case. It is submitted that he was also under the impression that it would have been admitted and would come up for final hearing in due course. For these reasons, he seeks the delay to be condoned and also to set aside the order of the Tribunal dated 24.8.1992.

3. The explanation for delay condonation is totally unconvincing. The applicant has not stated anywhere as to why he did not make any efforts to watch the progress of the O.A. not only in 1992 when a number of opportunities were given but also all these seven years after disposal of the O.A. The M.A./177/2000 is devoid of merit and is dismissed. and consequently the R.A. itself is dismissed.

*A.S.S.*  
(A.S. Sanghavi)  
Member (J)

*DR*  
3/3/2000  
(V. Ramakrishnan)  
Vice Chairman